

F. No. 283/20/2020-GRID SOLAR(ii)

भारत सरकार / Government of India

नवीन और नवीकरणीय ऊर्जा मंत्रालय/ Ministry of New & Renewable Energy (MNRE)

ग्रिड सौर ऊर्जा प्रभाग / Grid Solar Power Division

Block No. 14, C.G.O. Complex,
Lodi Road, New Delhi - 110003

Dated: 4th April, 2020

OFFICE MEMORANDUM

Sub: 'MUST-RUN' for Renewable Energy Generating Stations

1. Please refer to this office's O.M. of even no. dated 1st April, 2020 (copy enclosed), clarifying that 'Must Run' status of Renewable Energy (RE) remains unchanged during COVID-19 lockdown period and that RE should not be curtailed but for grid security reasons.
2. Since, some of the DISCOMs are still resorting to RE curtailment without any valid reason i.e. grid safety; it is once again reiterated that **Renewable Energy (RE) remains 'MUST RUN' and any curtailment but for grid safety reason would amount to deemed generation.**
3. **This issues with the approval of Secretary, MNRE.**

(Sanjay G. Karndhar)

Scientist-D

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To:

1. Addl. Chief Secretaries/ Pr. Secretaries/ Secretaries of Power/ Energy / Renewable Energy Departments of Governments/ Administrations of all States/ UTs
2. Managing Directors of all DISCOMs
3. CMD, Solar Energy Corporation of India Limited (SECI)
4. CMD, NTPC Limited

Copy to: NIC, MNRE, for uploading on MNRE Website.

Copy for internal circulation to: PS to Hon'ble Minister/ Sr. PPS to Secretary/ Sr. PPS to JS (AKS)/ Sr. PPS to JS (BPY) / Sr. PPS to JS (DDJ)/ Dir (RG)

OFFICE MEMORANDUM

Sub: Clarification reg. payment to Renewable Energy Generating Stations (REGS) during the moratorium provided to DISCOMs by Ministry of Power (MoP)

1. The Ministry of Power has recently issued instructions providing for a moratorium period to DISCOMs for making payments to electricity generating companies, in the wake of COVID-19.
2. Since then, this Ministry has received representations from Renewable Energy (RE) industry that certain State DISCOMs, citing the said order of Ministry of Power, as mentioned in para (1) above, have started curtailing RE power in some states partially and others completely terming prevailing situation as Force Majeure condition.
3. The matter has been examined in detail and in this regard, following clarifications are issued:

(a). Must-Run Status to RE Projects:

Renewable Energy (RE) Generating Stations have been granted 'must-run' status and this status of 'must run' remains unchanged during the period of lockdown.

(b). Regular Payment to RE Generating Stations:

Since DISCOMs have already been given sufficient relief as mentioned in para (1) above and as electricity from Renewable Energy (RE) Generating Stations comprises only a minor portion of the total electricity generation in the country, the payments to RE generators be done on regular basis as was being done prior to lockdown as per procedure established since 1.8.2019.

4. **These clarifications are issued with the approval of Hon'ble Minister (NRE & Power).**



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